

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA-896/2019**

**This the 18<sup>th</sup> day of March, 2019**

**Hon'ble Mr. A.K. Bishnoi, Member (A)**

Usha, age 60 years, W/o Brij Lal  
(Ex-Sr. Goods Guard/Group-C)  
R/o H.No. D-39C, Street No. 26,  
Block-D, Molarband Extn.  
Badarpur, New Delhi.

...Applicant

(By Advocate: Ms. Rekha Chaudhary)

**VERSUS**

1. Northern Railways through General Manager  
Northern Railway HQ,  
Baroda House, New Delhi.
2. The Chief Medical Officer/Director,  
Central Railway Hospital,  
Northern Railways, New Delhi-110055.
3. The Chief Medical Director,  
Northern Railway HQ,  
Baroda House, New Delhi-110001. ....Respondents

(through Sh. Krishna Kant Sharma on advance notice)

**ORDER (Oral)**

The applicant has filed this OA for reimbursement of medical claims in regard to the expenditure incurred on her husband's illness. Learned counsel for the applicant submits that the applicant has sent a legal notice dated 12.02.2019 which has not been responded to.

2. Under the circumstances, the OA is disposed of at this stage itself without going into the merits of the case with the direction to the respondents to consider the legal notice dated 12.02.2019 served on them and averments made in the present OA and decide on the same through a self-contained and speaking order, within sixty days from the date of receipt of a certified copy of this order. No costs.

**(A.K. Bishnoi)**  
**Member (A)**

/ns/